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The Gujarat Government Gazette  
**EXTRAORDINARY**  
PUBLISHED BY AUTHORITY

Vol. XVII]

FRIDAY, MARCH 19, 1976/PHALGUNA-29, 1897

Separate paging is given to this Part in order that it  
may be filed as a separate compilation.

**PART IV**

Acts of the Gujarat Legislature and Ordinance promulgated and  
those published in other parts.

The following Act of the Gujarat Legislature having been assented to by the  
President on the 18th March, 1976 is hereby published for general information.

S. L. TALATI,

Secretary to the Government of Gujarat,  
Legal Department.

**GUJARAT ACT NO. 14 OF 1976.**

(First published, after having received the assent of the President in the  
"Gujarat Government Gazette" on the 19th March, 1976).

An Act further to amend the Bombay Tenancy and Agricultural Lands Act, 1948.

It is hereby enacted in the Twenty-seventh Year of the Republic of India  
as follows:—

1. This Act may be called the Bombay Tenancy and Agricultural Lands Short title.  
(Gujarat Amendment) Act, 1976.

2. In the Bombay Tenancy and Agricultural Lands Act, 1948 (hereinafter referred to as "the principal Act"), in section 32M, in sub-section (5), for the words and figures "before the end of December, 1975", the words and figures "before the end of December, 1976" shall be substituted.

Bom.  
LXVII  
of  
1948.

Amendment  
of section 32-  
M of Bom.  
LXVII of  
1948.

Amendment of section 32PP of Bom. LXVII of 1948. 3. In section 32PP of the Principal Act, in sub-sections (IC) and (ID), for the words, figures and letters "before 31st December, 1975", the words, figures and letters "before 31st December, 1976" shall be substituted.

Amendment of section 32PPP of Bom. LXVII of 1948. 4. In section 32PPP of the Principal Act, in sub-section (I), in clause (ii), for the words, figures and letters "before 31st December, 1975", the words, figures and letters "before 31st December, 1976" shall be substituted.

Repeal of Guj. Ord. No. 13 of 1975. 5. The Bombay Tenancy and Agricultural Lands (Gujarat Amendment) Ordinance, 1975 is hereby repealed and the provisions of section 7 of the Bombay General Clauses Act, 1904 shall apply to such repeal as if that Ordinance were an enactment.

Guj.  
Ord.  
No. 13  
of  
1975.

Bom.  
I of  
1904.